

21

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**



Co. Appeal No. 27/252(3)/NCLT/AHM/2018

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.03.2018**

Name of the Company: Nirmal Dayaldas Rajani
(Dayal Infratech Pvt Ltd)
V/s.
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rajesh Lohia	PCS	Applicant	
2.	Jayesh Shah	PCA	Applicant	

ORDER

Learned PCS Mr. Rajesh Lohia with learned PCS Mr. Jayesh Shah present for Appellant. None present for ROC.


Proof of service of notice of date of hearing on ROC filed.


Appellant filed affidavit.

Representation of ROC not received.

Heard arguments of learned PCS for Appellant.

Order reserved.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 5th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL